

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate  
Persons Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF GLORY FURNISHERS PRIVATE LIMITED

| RELEVANT PARTICULARS |   |  |
|----------------------|---|--|
| 1.                   | Name of the Corporate Debtor  | GLORY FURNISHERS PRIVATE LIMITED   |
| 2.                   | Date of incorporation of Corporate Debtor   | 20/07/1999   |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Kolkata, under the Companies Act, 1956   |
| 4.                   | Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor   | U74999WB1999PTC089886  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | Registered Office: Taldanga Saw Mills G T Roadp O Chinsurah Dist, Hooghly, West Bengal, India, 712101  |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | 22.03.2024   |
| 7.                   | Estimated date of closure of insolvency resolution process  | 18.09.2024   |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Vikky Dang<br>Reg No: IBBI/IPA-003/00359/2021-2022/13763   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | Reg. Add: B-11, Near Mangal Bazar Gurudwara, Vishnu Garden, New Delhi-110018, Mangal Bazar, Vishnu Garden, Near Mangal Bazar Gurudwara, West, National Capital Territory of Delhi, 110018<br>Email – vikkydang@gmail.com |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | Office Address – Vikky Dang<br>B- 41 2nd floor, Vishnu Garden Part-1 Ganga Ram Vatika, New Delhi-110018<br>Email – cirp.gloryfurnishers@gmail.com  |
| 11.                  | Last date for submission of claims  | 05.04.2024   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NOT APPLICABLE   |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NOT APPLICABLE   |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>are available at:  | (a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a><br>(b) NOT APPLICABLE   |


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Glory Furnishers Private Limited on 22.03.2024.

The creditors of Glory Furnishers Private Limited are hereby called upon to submit their claims with proof on or before 05.04.2024 to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA].

Submission of false or misleading information shall attract penalties

  
Vikky Dang  
Interim Resolution Professional  
Regn No.: IBBI/IPA-003/00359/2021-2022/13763  
Date:23.03.2024  
Place: New Delhi

